

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.84 of 1994

Friday this the 14th day of January, 1994.

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. K.P.Varghese, Sr. Foreman of Stores,
Naval Armament Depot (NAD), Aluvai.
2. M.Pappan, Foreman of Stores,
NAD, Aluvai.
3. P.Balakrishnan, Sr. Store Keeper,
N.A.D. Aluvai.
4. P.K.R.Kurup, Asst. Store Keeper,
N.A.D. Aluvai. Applicants

(By Advocate Mr.K.Jaju Babu (rep. by Mrs.Preethy)

Vs.

1. Union of India represented
by Secretary, Govt. of India
Ministry of Defence, New Delhi.
2. The Chief of Naval Staff
Naval Headquarters, New Delhi. Respondents

(By Advocate Ms. Nandini for ACGSC)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

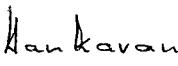
Applicants state that they are entitled to
be promoted as Assistant Armament Supply Officers.
Advancing their claims in this regard applicants
have made Annexures A2 to A5 representations and
they are pending consideration before second respondent.
Applicants also invited our attention to Annexure-A1
directive issued by the Govt. of India to the second

respondent. We direct second respondent to take an appropriate decision on Annexures A2 to A5 within four months from today also bearing in mind the directive in Annexure A1.

2. With the aforesaid direction, application is disposed of. No costs.

Dated 14th January, 1994.


P.V. VENKATAKRISHNAN
ADM INISTRATIVE MEMBER


G. ETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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